

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1711 of 2018 in
APPEAL No. 355 of 2018**

Dated: 3rd December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

JSW Energy Limited	Appellant(s)
Vs.		
Karnataka Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Aman Anand
Mr. Aman Dixit
Mr. Suraj Guru
Mr. Pratik Das

Counsel for the Respondent(s) : Ms. Sumana Naganand
Mr. Siddhart Kohli
Mr. Mayank for
Mr. Balaji Srinivasan for R.7

ORDER

**IA No. 1711 of 2018
(Appln. for urgent listing)**

For the reasons set out in the application, the application is allowed.

APPEAL NO. 355 OF 2018

Issue notice to the Respondents on the appeal as well as on other applications returnable on 10.01.2018. Ms. Suman Nagananda, learned counsel takes notice on behalf of Respondent No. 7/BESCOM. Dasti, in addition, is permitted.

We have heard learned counsel for the appellant and learned counsel appearing for Respondent No.7/Bangalore Electricity Supply Company Limited.

We have perused the Order dated 19.11.2018 passed by the High Court of Karnataka at Bengaluru in Writ Petition No. 56389 of 2017 (GM-KEB). The interim protection granted to the Appellant by the High Court of Karnataka would expire today.

Having regard to the facts and circumstances in which the present Appeal is filed, we grant interim stay so far as recovery of approximately Rs.18 crores till the next date of hearing.

List the matter for admission on **10.01.2019**

(S. D. Dubey)
Technical Member
Ts/js

(Justice Manjula Chellur)
Chairperson